

lete machines would not arise. Besides, I.B.M. World Trade Corporation provide a high standard of system support and maintenance services. HEC have had I.B.M. machines from 1965 ; therefore, hiring other computer from a different source would have necessitated reorientation of existing training facilities and methods of work.

12.02 hrs.

PAPERS LAID ON THE TABLE

REPORT OF NATIONAL COMMISSION ON LABOUR

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) : On behalf of Shri R. K. Khadiikar, I beg to lay on the Table a copy of the Hindi version of the Report of the National Commission on labour, 1969. [*Placed in Library.* See No. LT—3333/72.]

NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18 A of the Industries (Development and Regulation) Act, 1951 :—

- (1) S.O. 365 (E) published in Gazette of India dated the 20th May, 1972 regarding management of the Hira Mills Limited, Ujjain.
- (2) S.O. 366 (E) published in Gazette of India dated the 20th May, 1972 regarding management of the New Bhopal Textile Mills, Limited Bhopal.
- (3) S.O. 432(E) published in Gazette of India dated the 16th June, 1972 regarding management of the Model Mills Nagpur Limited, Nagpur. [*Placed in Library.* See No. LT—3334/72.]

FINANCE ACCOUNTS, 1970-71

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R.

GANESH) : On behalf of Shrimati Sushila Rohatgi, I beg to lay on the Table a copy of the Finance Accounts of the Union Government for the year 1970-71. [*Placed in Library.* See No. LT—3335/72].

COAL MINES (SECOND AMENDMENT) REGULATIONS, 1972

SHRI BALGOVIND VERMA : I beg to lay on the Table a copy of the Coal Mines (Second Amendment) Regulations, 1972 (Hindi and English versions) published in Notification No. G.S.R. 877 in Gazette of India dated the 29th July, 1972, under sub-section (7) of section 59 of the Mines Act, 1952. [*Placed in Library.* See No. LT—3336/72].

12.04 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th August, 1972, agreed without any amendment to the Payment of Gratuity Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 3rd August, 1972.”

COMMITTEE ON PETITIONS
SIXTH REPORT

SHRI NAWAL KISHORE SHARMA (Dausa) : Sir, I beg to present the Sixth Report of the Committee on Petitions.

MR. SPEAKER : Shri K. C. Pant to make a statement.

12.06 hrs.

STATEMENT RE. ATTEMPT ON THE LIFE OF CHIEF MINISTER OF NAGALAND

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI